

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 355/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for nineteen transmission assets under Supplementary Transmission System associated with DVC and Maithon Right Bank Project in Eastern and Northern Regions
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 23 Others
- Parties Present** : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following transmission assets forming part of the Combined Asset under Supplementary Transmission System associated with DVC and Maithon Right Bank Project in Eastern and Northern Regions:
 - i. **Asset A:** 400/220 kV, 315 MVA ICT-I at Fatehpur Extension, 400/220 kV, 315 MVA ICT-II at Fatehpur Extension, LILO of Singrauli-Kanpur at Fatehpur, LILO of Fatehpur (UPPCL)-Kanpur (UPPCL) 220 kV D/C line at Fatehpur, LILO of Allahabad-Kanpur 400 kV S/C Line at Fatehpur, 765 kV Sasaram-Fatehpur S/C Transmission Line, LILO of Ckt-I 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, LILO of Ckt-II 220 kV D/C Dehri-Bodhgaya at Gaya Sub-station and associated 220 kV Line bays, 315 MVA 400/220 kV ICT-I at Gaya Extension, 315 MVA 400/220 kV ICT-II at Gaya Extension, 765 kV S/C Fatehpur-Agra Transmission Line;
 - ii. **Asset B:** 400 kV D/C Maithan (RB)-Ranchi(PG) Transmission Line and associated bays at Ranchi Sub-station;



- iii. **Asset C:** 400 kV D/C Maithan (RB)-Mejia Transmission line;
 - iv. **Asset D:** One Ckt of 400 kV D/C Biharsharif-Sasaram Transmission Line (Ckt III) and Part of Ckt IV of 400 kV D/C Biharsharif-Sasaram Transmission Line charged as Biharsharif-Gaya Transmission line;
 - v. **Asset E:** Part of another ckt of 400 kV D/C Biharsharif-Sasaram Transmission Line (Ckt IV) charged as Sasaram-Balia Transmission Line;
 - vi. **Asset F:** 400 kV D/C Maithon-Koderma (part of Koderma TPS-Gaya) (QUAD) Transmission Line;
 - vii. **Asset G:** Balance portion of 400 kV D/C Kodarma Gaya Transmission Line CKT II including multi circuit;
 - viii. **Asset H:** Balance portion of 400 kV D/C Kodarma Gaya Transmission Line CKT I including multi circuit; and
 - ix. **Asset I:** 400 kV D/C Bokaro TPS Extension-Kodarma TPS line and PLCC Equipment for Kodarma TPS-Bokaro TPS Transmission Line.
- b. The Commission vide earlier orders clubbed nineteen transmission assets under Supplementary Transmission System associated with DVC and Maithon Right Bank Project in Eastern and Northern Regions to form nine transmission assets. The transmission assets were progressively put into commercial operation starting from December 2011 in 2009-14 tariff period except for Asset G, Asset H and Asset I which were put into commercial operation during 2014-19 tariff period;
 - c. The trued-up tariff of Asset A (comprising of eleven transmission assets) for 2009-14 tariff period and tariff for 2014-19 tariff period was approved vide order dated 27.6.2016 in Petition No. 52/TT/2016. The trued-up tariff of Asset B, Asset C, Asset D and Asset E for 2009-14 tariff period and tariff for 2014-19 tariff period was allowed vide order dated 18.4.2016 in Petition No. 27/TT/2016. The trued-up tariff of Asset F for 2009-14 tariff period and tariff for 2014-19 tariff period was allowed vide order dated 29.9.2016 in Petition No. 25/TT/2016. The transmission tariff of Asset G, Asset H and Asset I for 2014-19 tariff period was allowed vide order dated 14.3.2016 in Petition No. 132/TT/2015;
 - d. RLDC certificate with respect to Asset I has been submitted in compliance of the directions of the Commission vide order dated 14.3.2016 in Petition No. 132/TT/2015 as its COD was approved on provisional basis in that order. Taking into consideration the date, time of completion of successful trial run operation, system charge time and dates along with notes mentioned in the RLDC certificate, COD for Asset I is claimed as 28.12.2014;
 - e. The capital cost claimed by the Petitioner with respect to Asset G, Asset H and Asset I is different from the admitted capital cost by the Commission in earlier orders. In case of Asset G and Asset I, final cost has been claimed in terms of the Auditor certificate submitted, as earlier capital cost was calculated on provisional basis.
 - f. The information sought vide Technical Validation letter dated 13.11.2020 was filed vide affidavit dated 27.11.2020 wherein the following was submitted:



- i. Detailed justification attributed towards mismatch between admitted and claimed cost as on 31.3.2014 with respect to Asset F;
 - ii. Justification pertaining to Additional Capital Expenditure head-wise along with contractor details;
 - iii. Revised Auditor certificate claiming ACE during 2014-19 period with respect to Asset C as an inadvertent error occurred in the Auditor certificate filed earlier in the true up petition;
 - iv. Revised transmission tariff for 2014-19 period with revised Tariff Forms in respect of Asset C; and
 - v. Revised transmission tariff for 2019-24 tariff period with revised Tariff Forms in respect of the Combined Asset.
 - g. Initial Spares under the transmission line and sub-station heads have been re-calculated for project as a whole and no excess Initial Spares have been claimed in comparison to that allowable as per the 2014 Tariff Regulations and further no deduction has been made accordingly;
 - h. IDC statement and Initial Spares discharge Statement for Asset F have been submitted vide affidavit dated 5.2.2021;
 - i. No reply has been received from any of the Respondents; and
 - j. The revised Auditor certificate filed for Asset C may be considered and the capital cost may be allowed, true up of tariff and transmission tariff as claimed for respective tariff periods in this petition.
3. Learned counsel for BSPHCL sought four weeks' time to file reply in the matter.
4. The Commission directed BSPHCL to file its reply by 23.7.2021 with advance copy of the same to the Petitioner and the Petitioner to file rejoinder, if any, by 30.7.2021. The Commission also directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

